

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NEWGEN ECOTRONICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	NEWGEN ECOTRONICS PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	13 th December, 2022
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, Delhi
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN: U25209HR2022PTC108355
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Plot No. 5B, Second Floor, Crown Plaza Mall, Sector 15A, Faridabad-121007 Corporate Office IG-89, NIT, Faridabad-121001 Factory at Plot no.56-59 Sector 7 Sidcul Haridwar Uttarakhand
6.	Insolvency Commencement date in respect of corporate debtor	21 st August, 2024 (Order received by IRP on August 23, 2024)
7.	Estimated Date of closure of insolvency resolution process	17 th February, 2025 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Mr. Ravindra Kumar Goyal, IBBI/IPA-001/IP-P-02019/2020-2021/13098 AFA Valid till June 30, 2025
9.	Address and Email of the Interim Resolution Professional as registered with the Board	Eden I-807, SG Highway, Godrej Garden City, Jagatpura, Ahmedabad, Gujarat-382470 Email: ravindra1960_goyal@yahoo.co.in
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	Unit No 508, 5 th Floor, Tower-C, The Ithum, Plot No 40, Sector-62, Noida-201309 Email: cirpnepl.rsds@gmail.com
11.	Last Date of Submission of Claims	06 th September, 2024 (14 th day from the date of receiving admission order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:-	(a) Web Link:- https://ibbi.gov.in/home/downloads (b) Not applicable

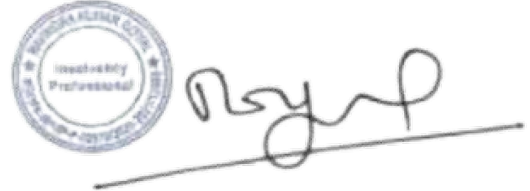
Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench ordered the commencement of a Corporate Insolvency Resolution Process against **NEWGEN ECOTRONICS PRIVATE LIMITED** on 21st August, 2024 (Order received by IRP on August 23, 2024).

The creditors of **NEWGEN ECOTRONICS PRIVATE LIMITED** are hereby called upon to submit their claims with proof, on or before **14th September, 2024** (14th day from the date of receiving admission order) to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

A circular stamp of the Insolvency Professional is located to the left of a handwritten signature. The stamp contains the text 'INSOLVENCY PROFESSIONAL' in the center and 'IN THE INTERIM RESOLUTION PROFESSIONAL' around the perimeter. The signature is written in black ink and is underlined.

Ravindra Kumar Goyal,
IBBI/IPA-001/IP-P-02019/2020-2021/13098,
AFA Valid till June 30, 2025
Eden I - 807,S G Highway, Godrej Garden City ,Godrej Garden City, Jagat Pura
Ahmedabad,Gujarat ,382470
Email: ravindra1960_goyal@yahoo.co.in, cirpnepl.rds@gmail.com

Place: Ahmedabad

Date: 23.08.2024

perfectpac limited
 Regd. Off.: 910, Chiranjiv Tower-43, Nehru Place, New Delhi-110019
 E-mail id: compliance@perfectpac.com, Website: www.perfectpac.com
 CIN: L72100DL1972PLC005971, Phone No.: 011-26441015-18

INFORMATION REGARDING 52nd ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING/ OTHER AUDIO VISUAL MEANS, RECORD DATE AND DIVIDEND INFORMATION

In compliance with applicable provisions of the Companies Act, 2013 ("Act") and rules made thereunder, read with General Circular No. 20/2020 dated May 05, 2020, read with subsequent circulars issued from time to time, the latest one being General Circular No. 09/2023 dated 25th August 2023 ("MCA Circulars"), **NOTICE** is hereby given that the **52nd Annual General Meeting ("AGM")** of the Members of Perfectpac Limited ("Company") will be held on **Wednesday, September 18, 2024 at 02:00 p.m. (IST)** through Video Conferencing/Other Audio Visual Means ("VC/OAVM"), without the physical presence of the Members at the AGM, to transact the business as set out in the Notice convening the 52nd AGM ("AGM Notice"). Members attending the AGM through VC/OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.

Electronic dissemination of AGM Notice & Annual Report: In compliance with the MCA Circulars & SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 and subsequent circulars issued from time to time, the latest one being SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023, AGM Notice along with the Annual Report for FY 2023-24 ("Annual Report") will be sent in due course only through electronic mode to those Members whose email IDs are registered with the Company/Registrar and Share Transfer Agent (RTA)/Depository Participant ("DP"). The aforesaid documents will also be available on the Company's website at <https://perfectpac.com/annualreports.aspx>, website of the Stock Exchange i.e. BSE Limited at www.bseindia.com.

e-Voting: Members will be provided with the facility to cast their vote electronically, through the remote e-Voting facility (before the AGM) and e-Voting facility (at the AGM) on all the resolutions set forth in the AGM Notice. The detailed procedure for remote e-Voting and e-Voting facility will be provided in the AGM Notice. Facility for e-Voting at the AGM will be made available to those Members present in the AGM through VC/OAVM facility and have not cast their vote on the resolutions through remote e-Voting. The Members who have cast their vote by remote e-Voting prior to the AGM may also attend/participate in the AGM through VC/OAVM but shall not be eligible to vote at the AGM. Members holding shares in physical form or Members whose email ID is not registered, may refer to the detailed procedure outlined in the AGM Notice for registration of email ID, procuring User ID and Password for attendance and e-Voting at the AGM.

Dividend and Record Date: The Board of Directors of the Company in its meeting held on May 20, 2024 recommended dividend of INR 1.00/- (i.e. 50% per equity share of face value of INR 2/- each for FY 2023-24, subject to approval of Members in the AGM. The dividend, upon approval by the Members, will be paid/discharged to Members holding equity shares of the Company, either in electronic or in physical form as on the record date, i.e. **September 06, 2024** for determining eligibility of Members to receive the dividend. Members are requested to update their Bank details as per instructions provided in the AGM Notice to receive electronic credit of their dividend entitlement.

Tax on Dividend: In terms of the provisions of the Income Tax Act, 1961, ("IT Act"), dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source from dividend paid to Members at the prescribed rate under the IT Act. The deduction of tax at source will be based on the residential status, category of Members and subject to fulfillment of conditions as provided under the IT Act. The Members are therefore, requested to send tax related documents/declarations via e-mail at compliance@perfectpac.com or before **September 09, 2024** to enable the Company to determine the appropriate withholding tax rate applicable.

Members who wish to register/update their email IDs & Bank Account mandate may follow the below instructions:-

- Members holding equity shares of the Company in demat form are requested to approach their respective DP and follow the process advised by DP.
- Members holding equity shares of the Company in physical form may register/update their details in prescribed Form ISR-1 and other relevant Forms with Company's RTA, Skyline Financial Services Private Limited at parveen@skylinetra.com. Members may download the prescribed Forms from the Company's website at <https://perfectpac.com/updates/kyoc.aspx>.

For Perfectpac Limited
 Nidhi
 Company Secretary

Date : New Delhi
 Date : 23.08.2024

ADITYA BIRLA HOUSING FINANCE LIMITED
 Registered Office: Indian Rayon Compound, Varanasi, Gujarat - 362266 Branch Office: CITY CENTRE 932-935, OPPOSITE I.B. COLLEGE, G.T. ROAD, PANIPAT, HARYANA, 132103

APPENDIX IV
 [See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]
Possession Notice (for Immovable Property)

Whereas, the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a demand notice dated 10-06-2024 calling upon the borrowers Parveen, Sunita, Lokesh, Babita Ranj mentioned in the notice being of Rs. 22,25,530/- (Rupees Twenty Two Lakh Twenty Five Thousand Five Hundred Thirty Only) to repay the amount due to the undersigned on or before the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act, read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 21st day of August of the year, 2024.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of Rs. 22,25,530/- (Rupees Twenty-Two Lakh Twenty Five Thousand Five Hundred Thirty Only) and interest thereon. Borrowers attention is invited to the provisions of Sub-section 8 of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
 All That Piece And Parcel Of Property Measuring 106.5 Sq. Yds., 03 Marla 5 Sarsai Being 32/297 Share Out Of Land Measuring 16 Kanal 03 Marla Comprising In Rect. No. 1, Khetwat No. 22, Kila No. 19 (8-0), 20 (2-2), 21 (2-3), 22 (3-18), Situated With In Revenue Estate Of Village Malak Ugrakheri, Tehsil Panipat, Distt. Panipat, Haryana-132103, And, Bounded As: East: Street West: Other's Vacant Plot North: Others Vacant Plot South: Aastha Public School.

Date: 21/08/2024
 Place: PANIPAT
 Authorised Officer
 Aditya Birla Housing Finance Limited

Bank of India
 Ghaziabad Zonal Office, "Sandipani"
 STC Building, B-32, Sector-82, Noida 201307 (U.P.),
 Phone No. 0120-2400088, 8318021375, 9973254623
 Email: Ghaziabad.GOD@bankofindia.co.in

EXTENSION OF TENDER DATE FOR REQUIREMENTS OF PREMISES FOR OPENING OF BANK OF INDIA BRANCH

PREMISES Location Required	Carpet Area Required (sq. ft.)
B.R.I.A. BRANCH	MAXIMUM 1800 SQ.FT.

We refer to our earlier advertisement dated 02.08.2024, where Tender date was 02.08.2024 to 23.08.2024. Now as per the competent authority Extension in Tender date has been proposed from 24.08.2024 to 06.09.2024 for Bank of India shifting of BRIA (Bulandshahar Road Industrial Area) branch to new location at (Bulandshahar Road Industrial Area) in Ghaziabad, Uttar Pradesh. The Bank requires suitable premises with carpet area of 1800 Sq. ft. in Ghaziabad on long term lease / rent basis. For more details interested parties may log on to our website www.bankofindia.co.in and visit (Tender) from 24.08.2024 to 06.09.2024 during business hours. Offers are invited under Two bid system for taking commercial premise on Ground Floor on Lease. Offers should reach us with Payorder/Demand Draft of Rs 1000/- on or before 4.00 PM on 06.09.2024. Any Corrigendum/addendum/notice will be published in the same website only. The Bank reserve the right to accept/Reject any/all offers without assigning any reason whatsoever. No brokerage will be paid by the Bank.

ZONAL MANAGER (Ghaziabad Zone)

HERO HOUSING FINANCE LIMITED
 Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057 Phone: 011 49276000, Toll Free Number: 1800 212 8800, Email: customer.care@herohf.com
 Website: www.herohousingfinance.com | CIN: UH5192DL2016PLC30148
 Contact Address: Building No. 7, 2nd Floor, Community Center, Basant Lok, Vasant Vihar, New Delhi-110057.

DEMAND NOTICE
 Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorized Officer of Hero Housing Finance Limited (HHFL) under the Act and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singly or together referred to as "Obligors"/Legal Heir(s)/Legal Representative(s)) listed hereunder, to pay the amounts mentioned in the respective Demand Notice(s), within 60 days from the date of the respective Notice(s), as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to HHFL, within 60 days from the date of the respective Notice(s), the amounts indicated herein below against their respective names, together with the date of payment and / or realization, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HHFL by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date	Date of Demand Notice	Date of NPA
HHFDELHOU1800000340	Subin Cherian, Susan Cherian, Shern Mathan	Rs. 45,36,322/- as on 16-Aug-2024	16-Aug-2024	07-Aug-2024
HHFDELHOU1900002860 & HHFDELHOU1900003353	SUMAN KUMAR JHA, RANI JHA	Rs. 12,38,388/- as on 16-Aug-2024	16-Aug-2024	07-Aug-2024
HHFGAZHOU21000017621	Neetu Upadhyaya, Vikas Upadhyaya	Rs. 13,60,133/- as on 20-Aug-2024	20-Aug-2024	04-Aug-2024
HHFGURULAP23000039860	Gaurav Chawla, Sangeeta Chawla	Rs. 9,59,730/- as on 20-Aug-2024	20-Aug-2024	04-Aug-2024
HHFNSPHOU22000019750 & HHFNSPIL22000019751	Desh Deepak, Neha Wife Of Desh Deepak	Rs. 24,24,385/- as on 20-Aug-2024	20-Aug-2024	04-Aug-2024
HHFNSPHOU2200003644	Munesh Kumar, Nikh Devi	Rs. 27,28,487/- as on 20-Aug-2024	20-Aug-2024	04-Aug-2024

Description of the Secured Assets/Immovable properties/ mortgaged properties: Flat No. S-1, On Second Floor, Lhs Without Roof Rights, Area Measuring 49.72 Sq. Mtrs., Built On Residential Plot No. 193 & 194, Out Of Kharsa No. 750 Min., Situated At Rishchalpur (At Rishchalpur), In The Village-Baonha, Pargana-Loni, Tehsil & District Ghaziabad, Uttar Pradesh. Bounded By: North: Passageway/Unit/Other's Property, East: Road 10.5 Feet, South: Road 15 Feet, West: Other's Property

Description of the Secured Assets/Immovable properties/ mortgaged properties: Built Up First Floor, Area Measuring 80 Sq. Yards, Without Roof Rights, Consisting Three Room Set, Portion Of Property Bearing No. 1732, Out Of Mustali No. 27, Kila No. 19, Situated In The Area Of Village-Shakur Pur, Delhi State Delhi, Now Colony Known As Mutiani Mohalla, Rani Bahi, Shakur Basti, Delhi-110034. Bounded By: North: Gali, East: Other's Property, South: Other's Property, West: Remaining Portion

Description of the Secured Assets/Immovable properties/ mortgaged properties: Second Floor Front Side Lhs Unit Without Roof Right (50 Sq. Yds) Of Built Up Portion Of Plot No-R8/31 And R-8/32, Area Measuring 100+100 = 200 Sq. Yds Out Of Kharsa No. 604, Village Hastalasi, Mohan Garden, Block-R, Uttam Nagar, New Delhi-110059 Bounded By: North: Back Lhs Unit/ Gali 10 Ft, East: Property No. R-84, South: Road 20 Ft, West: Property No. R-82A

Description of the Secured Assets/Immovable properties/ mortgaged properties: Built Up Upper Ground Floor, Without Roof Rights, Flat No. 3 (eastern Side, Middle Portion Of Rhs Middle) Area Measuring 55 Sq. Yds, Tower: D, Portion Of Built Up Property Bearing Plot No. 3-e & 4-e Out Of Kharsa No. 590 & 631, Village Nawada, Nawada Extension, Block- B-4, Uttam Nagar, New Delhi-110059. Bounded By: North: Rhs Rear Side Unit / Other Property, East: Gali, South: Front Rhs Unit/ Road 18 Ft, West: Stair Case And Lift/ Other Property

*With further interest, additional interest at the rate as more particularly stated in respective Demand Notice date mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to HHFL as aforesaid, then HHFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences. The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property, whether by way of sale, lease or otherwise without the prior written consent of HHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 24-Aug-2024 Place: Delhi/NCR Sd/- Authorised Officer, For Hero Housing Finance Limited

SMFG INDIA CREDIT COMPANY LIMITED
 (Formerly Fullerton India Credit Company Limited)
 Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.

DEMAND NOTICE
 UNDER THE PROVISIONS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the authorized officer of SMFG INDIA CREDIT COMPANY LIMITED (formerly Fullerton India Credit Company Limited) ("SMFG India Credit") under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

Name of the Borrower(s)	Demand Notice Date and Amount
1. SHRI GIRDHARGOPAL DAIRY FARMS	Rs. 69,93,711.00/- (Rupees Sixty Nine Lakhs Ninety Three Thousand Seven Hundred Eleven Only) As on 5th August, 2024.
2. KAMLESH	As on 5th August, 2024.
3. MAHENDER SINGH	As on 5th August, 2024.

Description of Immovable Property Mortgaged
 ALL THAT PIECE AND PARCEL OF LAND ALONGWITH ENTIRE BUILDING WITH SUPER STRUCTURE CONSTRUCTED THEREON OVER KHARSA NO. 46/1112, SITUATED AT VILLAGE UNCHA GAON, TEHSIL BALLABHAGARH, DISTT FARIDABAD. LAND ADMEASURING LAND 1 KANAL 15 MARLA. BOUNDARIES - EAST: PROPERTY OF YOGESH, WEST: PROPERTY OF KRISHNA, NORTH: ROAD, SOUTH : REMAINING PART OF ABOVE PROPERTY THEREAFTER PROPERTY OF VIJAY

Name of the Borrower(s)	Demand Notice Date and Amount
1. SHUBH HARDWARE STORE	11/3(2) demand Notice - 12th August, 2024.
2. NAVEEN TYAGI	Corrigendum Notice - 17th August, 2024.
3. SHIV KUMAR	Rs. 50,91,110/- (Rupees Fifty Lakhs Ninety One Thousand One Hundred Ten Only) As on 5th August, 2024.
4. ASHOK PARMANAND TYAGI	As on 5th August, 2024.
5. INDU TYAGI	As on 5th August, 2024.

Description of Immovable Property Mortgaged
 PROPERTY OWNER NAME: 1. SHIV KUMAR, 2 ASHOK KUMAR BOTH SONS OF SH. PARAMANAND S/O SH TIKA RAM RO VILLAGE TEHA TEHSIL GANNAUR AND DISTRICT SONIPAT
 PROPERTY DESCRIPTIONS: 1) HOUSE MEASURING 13.5 SQ. YDS. SITUATED AT RECTANGLE AND KILLA NO. 35/121 WAKA RAKBA MOJA BAROUT TEHSIL GANNAUR AND DISTRICT SONIPAT.
 BOUNDARIES: EAST: 10 FEET SHOP OF AJIT SINGH, WEST : 10 FEET PLOT OF SELLER, NORTH: 12 FEET STREET, SOUTH : 12 FEET PLOT OF SAVITRI DEVIAND
 2) HOUSE MEASURING 66.7 SQ YD SITUATED AT RECTANGLE AND KILLA NO. 35/1121 WAKA RAKBA MOJA BAROUT TEHSIL GANNAUR AND DISTRICT SONIPAT. BOUNDARIES: EAST : 10 FEET PROPERTY OF AJIT SINGH, WEST : 10 FEET PLOT OF SELLER, NORTH : 60 FEET PLOT OF ASHOK KUMAR, SOUTH : 60 FEET STREET

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinafter within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that SMFG India Credit is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the Borrower(s).

In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, SMFG India Credit shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. SMFG India Credit is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), SMFG India Credit also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the SMFG India Credit. This remedy is in addition and independent of all other remedies available to SMFG India Credit under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of SMFG India Credit and non-compliance with the above is an offence punishable under Section 23 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/- Authorised Officer
 SMFG INDIA CREDIT COMPANY LIMITED
 (formerly Fullerton India Credit Company Limited)

Date: 24.08.2024

KOTAK MAHINDRA BANK LTD.
 Registered Office: 27-8C, 4-7, 9-Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400 051
 Branch Office : EPICAH Mall, 2nd Floor, 68.68/1, Najafgarh Road, Industrial Area, Moti Nagar, New Delhi-110015

DEMAND NOTICE
NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Notice is hereby given that the following borrower /Co-Borrowers/Guarantor, who have availed loan facilities from KOTAK MAHINDRA BANK LIMITED (KMBL) having its branch office at EPICAH Mall, 2nd Floor, 68.68/1, Najafgarh Road, Industrial Area, Moti Nagar, New Delhi-110015, have failed to repay the loan facility with EMI and/or to serve the interest of their credit facilities to KMBL, and that their loan accounts have been classified as NPA as per the guidelines issued by Reserve Bank of India. The Borrowers have provided security of the immovable properties to KMBL, the details of which are described herein below. The details of the loan and the amounts outstanding and payable by the borrowers to KMBL as on date are mentioned below.

The borrower /Co-Borrowers /Guarantor as well as the public in general are hereby informed that the undersigned being the Authorized Officer of KMBL, the secured creditor has initiated action against the following borrower /Co-Borrowers / Guarantor under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the SARFAESI Act). If the following borrower fails to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers conferred on the Secured Creditor under sub-section (2) of Section 13 of the SARFAESI Act, including power to take possession of the properties and sell the same. The public in general is advised not to deal with property described herein below.

Name of the Borrowers / Guarantor & Mortgagor	Details of secured asset (Immovable Property)
1. Mr. Sachin Sharma (Borrower and Mortgagor) S/o Maj J.K. Sharma, H No-627, Sector-28, Noida, Uttar Pradesh-20130, 2. Mrs. Gunjan Sharma (Co-Borrower), H No-627, Sector-28, Noida, Uttar Pradesh-201301, 3. Holiday India (Co-Borrower) Through its Partner, Mr. Sachin Sharma H No-627, Sector-28, Noida, Uttar Pradesh-201301 Also, At: 21, Community Center, East of Kailash, New Delhi-110055, 4. Hi Destination Management Private Limited (Co-Borrower) Through its Director, Mr. Sachin Sharma, 21, Community Center, East of Kailash, New Delhi-110055, 5. Mr. Jugal Kishore Sharma (Co-Borrower) H No-627, Sector-28, Noida, Uttar Pradesh-201301	All that part and parcel of the property consisting of: 'Army Welfare Housing Organisation Built-Up Residential Type- IV, Dwelling Unit Bearing Flat No. 1566, (Second Floor) SITUATED AT SECTOR-37, NOIDA, DISTT. GAUTAM BUDDH NAGAR, UP Having its super area 1225 sq.ft. 113.81 sq.mtr., duly allotted by Noida Authority, Through Army Welfare Housing Organization, (A.W.H.O) Bounded by: North: East: Open, North West:- Open, South East:- Open, South West:- Flat No. 1563.

Loan Account No., Demand Notice Date & Amount
 Loan Account No. HF 14215973 Demand Notice Date: 12/08/2024 Outstanding Amount: Rs. 16,50,211.20/- (Rupees Eleven Lacs Fifty Thousand Two Hundred Eleven and Paise Twenty Only) as on 12th August 2024
 NPA Date : 09th April 2024

Date: 24/08/2024 Place: Noida For Kotak Mahindra Bank Ltd., Authorised Officer

FIRST CAPITAL INDIA LIMITED
 Regd. Office: 11th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110001
 Phone No. 011-43621200 CIN: U74899DL1994PLC057651
 E-mail id: nghai@dcilmaiholdings.com

30th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/OTHER AUDIO VISUAL MEANS (OAVM)

Notice is hereby given that the 30th Annual General Meeting (AGM) of members of First Capital India Limited ("the Company") is scheduled to be held on Monday, September 30, 2024, at 3.00 P.M. IST through Video Conference ("VC")/Other Audio Visual Means ("OAVM") facility in compliance with applicable provisions of the Companies Act, 2013 and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and circulars issued thereunder, to transact the business items as set out in the Notice of AGM which shall inter-alia contain the instructions for joining AGM through VC/OAVM. Members holding shares in physical form and who have not registered their email IDs, are requested to furnish their email addresses and mobile numbers with the Company's Registrar and Share Transfer Agent (Link Intime India Private Limited) in order to receive a copy of AGM Notice, Annual Report and login details for remote voting/voting through e-mail and those holding share(s) in dematerialized form are requested to contact their respective Depository Participant ("DP") for the aforesaid purpose and follow the process advised by DP.

Members will have an opportunity to cast their vote remotely, on the business items as set forth in the notice of AGM, through remote e-voting/voting at AGM. The manner of casting vote through remote e-voting/voting system including those by physical shareholders or by shareholders who have not registered their email IDs, shall be provided in the notice of AGM. Copy of the AGM notice along with Annual Report for the financial year 2023-24 and login details for such voting, will be sent to all the members whose email addresses are registered with the Company/DP in due course. In case of any queries, Members are requested to write to the RTA at: delhi@linkintime.co.in or to the Company at nghai@dcilmaiholdings.com.

The aforesaid 30th AGM Notice along with Annual Report will be available on the website of National Securities Depository Limited (NSDL) at <https://www.evoting.nsdl.com>

For First Capital India Limited
 Sd/-
 Naresh Kumar Ghai
 Director

Date: 23.08.2024

HINDUJA HOUSING FINANCE LIMITED
 Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015
 Email: auction@hindujahousingfinance.com
 Branch Office : A.K. Tower, 2nd Floor, 56, Subhash Road, Opposite Mittal Industries, Dehradun-248001
 RRM - Pushkar Awasthi - 9453043399, RLM- Brajesh Awasthi- 9918301885, CRM- Janeshwar Prasad-9917778324, CLM- Anshika Rana-8755056111

NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

In respect of loans availed by below mentioned borrowers / guarantors through HINDUJA HOUSING FINANCE LIMITED which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Speed Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act and while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

Sr. No.	Name of Borrowers / Co-Borrowers/ Guarantors & Date of NPA	Demand Notice Date	Amount Outstanding	Details of Secured Assets
1.	Mr. DHEERAJ DHEERAJ, Mr. NEELAM NEELAM, All are at: CPT 71, TONS COLONY, DAKPATTHAR, VIKAS NAGAR DEHRADUN, VIKAS NAGAR DEHRADUN, Urban, Dehradun, Uttarakhand, India - 248125 A/c No. UT/UTK/DHON/A000000287 Loan Accounts have been classified as a NPA on 06.05.2024	Demand Notice Dated 24.06.2024 Amount Outstanding ₹ 5,70,901/- as on 28.05.2024 + interest + Legal Charges		Bearing a Land Khata No. 1011 (According Fasil Year 1399 to 1404), Kharsa No. 2231/2 Min, Area Measuring 87.10 Sq. Metr, Situated at Mauja- Atanabgh, Pargana Pachwadhou, Tehsil Vikasnagar, Distt. Dehradun, Uttarakhand- 248198 Boundaries : East : Walking road side measuring 57.2 ft, West : Land of Manjit Singh, North : Wide road side measuring 16.5 ft, South : Land of other
2.	Mr. Anil Kumar, Mrs. Manju Rana , All are at : S/O Budhraksh Singh R/O Aadesh nagar rookree, Rookree haridwar, Semiarun, Haridwar, Uttarakhand, India - 247667 A/c No. UT/UTK/DHON/A000000896 Loan Accounts have been classified as a NPA on 06.05.2024	Demand Notice Dated 24.06.2024 Amount Outstanding ₹ 16,20,370/- as on 28.05.2024 + interest + Legal Charges		One house constructed on plot of land, measuring in East 25 feet in West 25 feet in North 44 feet in South 44 feet total area 1100 Sq. feet or 102.23 sq meter, pertaining to part of kharsa no. 517 and 519 situated in Mohalla Adar Nagar Village Malakpur Latifpur Adar Hadouh Nagar Nigam Rookree Pragna and Tehsil Rookree Distt Haridwar- 247667 Boundaries : East : Property of seller, West : way 15 feet wide , North : Seller, south : Seller
3.	Mr. Suraj Suraj, Mrs. Neha Arora, Mr. Raj Kumar, All are at : New gopal nagar saharanpur, Saharanpur, Urban, Saharanpur, Uttar Pradesh, India - 247001 A/c No. DL/SHR/SHRP/A000000377 Loan Accounts have been classified as a NPA on 06.05.2024	Demand Notice Dated 24.06.2024 Amount Outstanding ₹ 10,42,981/- as on 28.05.2024 + interest + Legal Charges		A house no. 5/3399 built on west part of plot no. 54, land area 83.61 sqmt., situated at Dra Rajpura Tehsil and Distt. Saharanpur dar abadi Gopal Nagar, distt Saharanpur- 247001 Boundaries : East : Balance part of plot no. 54, West : Plot no. 52 and 53, North : Plot no. 55, South : Road 20 ft wide
4.	Mr. PC CHANDEL, Mr. NEHA CHANDEL All are at : H.NO. D 272 GALI NO. 19 NEAR SANJIVNI PUBLIC SCHOOL DASHRATHPURI PALAM VILLAGE SOUTHWEST DELHI , DASHRATHPURI PALAM VILLAGE SOUTHWEST DELHI , SANJIVNI PUBLIC SCHOOL, Metro, DELHI, Delhi, India - 110045 A/c No. UT/UTK/DHON/A000000129 & CO/CPC/POF/A000000213 Loan Accounts have been classified as a NPA on 06.05.2024	Demand Notice Dated 24.06.2024 Amount Outstanding ₹ 35,73,168/- as on 28.05.2024 + interest + Legal Charges		KHARSA NO-4637/1 NAYA KHATA NO-733 FASHLI YEAR 1420-1425 KA NAYA BHUMI KHARSA NO 1954 RAKBA 0.050 H, RO 850 SQ MTR MOJA JAMANKHATA PARGANA PACHWADUN TEH- VIKASHNAGAR DEHRADUN, KHARSA NO-4637/1 NAYA KHATA NO-733 FASHLI YEAR 1420-1425 KA NAYA BHUMI KHARSA NO 1954 RAKBA 0.050 H., Semiarun, Dehradun, Uttarakhand, India - 248198 Boundaries : East : Land of Mrs. Chandrakanta & ors, West : Land of Jagar Nath , North : Land of Om Prakash, South : Land of other
5.	Mr. BINNI RANI, Mr. ANUJ KUMAR, All are at : SUDDHOWALA NEAR DURGA MANDIR JHAJHRA DEHRADUN, JHAJHRA DEHRADUN , Urban, Dehradun , Uttarakhand, India - 248007 A/c No. UT/UTK/DHON/A000000268 & UT/UTK/DHON/A000000713 Loan Accounts have been classified as a NPA on 06.05.2024	Demand Notice Dated 24.06.2024 Amount Outstanding ₹ 14,44,326/- as on 28.05.2024 + interest + Legal Charges		Bearing a Land Khata No. 344 (According Fasil Year 1412 to 1417), kharsa No. 554, Area Measuring 60 Sq. Mtr. In which covered area 60 Sq.Mtr, Situated at Mauja Suddhohala, Pargana Pachwadhou, Tehsil Vikasnagar, Distt. Dehradun, Uttarakhand- 248007 Boundaries : East : 8 ft wide road side measuring 17 ft, West : House of Narendra Pal, North : Property of Mr. Teeka Ram, South : House of Mr. Brijpal
6.	Mr. AAKASH OM PRAKASH, Mrs. CHAYA CHAYA, All are at: NARASAN KALAN, NARASAN KALAN, NARASAN KALAN , HARIDWAR, Urban, Haridwar, Uttarakhand, India - 247670 A/c No. UT/UTK/DHON/A000000942 & DL/RUK/ROKE/A000000270 Loan Accounts have been classified as a NPA on 06.05.2024	Demand Notice Dated 24.06.2024 Amount Outstanding ₹ 26,20,242/- as on 28.05.2024 + interest + Legal Charges		One House Constructed on the of land, measuring in East 21 feet 2 inch in West 21 feet 2 inch in North 43 feet 11 inch in South 44 feet total area 930.415 Sq. feet or 86.469 sq meter Covered area 1184.407 sq feet, pertaining to part of kharsa no. 14071/1 mi situated in Village Padali Gujjar (within limit of Nagar Panchyat Padali Gujjar) Pargana and Tehsil and Distt Haridwar- 247670 Boundaries : East : Way 10 feet wide , West : Plot of Unknown , North : Plot of Jubair Alam, South : Plot of Raksh Sharma
7.	Mr. OMPRAKASH KEWAL R., Mrs. GULSHAN OMPRAKASH, Mr. SHUBHAM OMPRAKASH, All are at : TELUPURARAMPUR MANIHARAN DEHAT , SAHARANPUR , Semiarun , Saharanpur, Uttar Pradesh, India - 247451 A/c No. DL/RUK/ROKE/A000000230 & DL/RUK/ROKE/A000000230 Loan Accounts have been classified as a NPA on 06.05.2024	Demand Notice Dated 24.06.2024 Amount Outstanding ₹ 10,29,090/- as on 28.05.2024 + interest + Legal Charges		

